

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1244  
ANSWERED ON:05.03.2013  
ELECTRICITY TO RELIGIOUS PLACES  
Bali Ram Dr.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of the religious places under the New Delhi Municipal Council (NDMC), which are being supplied electricity and water;
- (b) the details of religious places whose electricity and water connections have been disconnected in spite of the fact that they were paying the bills; and
- (c) the steps being taken by the Union Government to provide electricity and water to all the religious places in NDMC area?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RACHANDRAN)

(a) to (c) Electricity connections are provided to religious places in NDMC area as per the provisions of Delhi Electricity Supply Code and Performance Standard Regulations 2007 formulated by Delhi Electricity Regulatory Commission (DERC) and NDMC policy approved by the Council vide its Resolution No.4 (iv) dated 31.03.1997. There is no separate policy for religious places to sanction water supply connections. As per the extant policy, the water connection is sanctioned only after fulfilling the requirements of property tax (if required), electricity bill and ownership of the property.

There are total 129 religious places in NDMC area where the electricity and water are provided by NDMC and no disconnection has been made by NDMC at any religious place.